

\204ITEM NO.1
(Part-heard)

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2660/2010

(From the judgement and order dated 12/11/2009 in CRLA
No.63/1997 of the HIGH COURT OF DELHI AT NEW DELHI)

SANJAY KUMAR JAIN

Petitioner(s)

VERSUS

STATE OF DELHI

Respondent(s)

(With appln(s) for bail and office report)
(FOR FINAL DISPOSAL)

Date: 02/12/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE H.L. GOKHALE

For Petitioner(s) Mr. U.N. Bachawat, Sr. Adv.
Mr. Syed Hasan Isfahani, Adv.
Mr. Alok Bachawat, Adv.
Mr. Sankalp Kashyap, Adv.
Mr. Har Prasad Sahu, Adv.
Ms. K.V. Bharathi Upadhyaya, Adv.

For Respondent(s) Mr. P.P. Malhotra, ASG
Mr. J.S. Attri, Sr. Adv.
Mrs. Anjani Aiyagari, Adv.
Mr. Niraj Jha, Adv.
For Mrs. Anil Katiyar, Adv.

UPON hearing counsel the Court made the following
O R D E R

List this matter on Tuesday, 7th December, 2010.

(A.S. BISHT)
COURT MASTER

(NEERU BALA VIJ)
COURT MASTER